

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6570/2022

(Arising out of impugned final judgment and order dated 10-03-2022 in CRLA No. 1674/2019 passed by the High Court of Judicature at Allahabad)

SANJEEV KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97997/2022-EXEMPTION FROM FILING O.T. and IA No.103389/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Ratnakar Das, Sr. Adv.
Mr. Abhish Kumar, AOR
Mr. Anurag Rawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No.103389/2022 is allowed. Additional documents is taken record.

Issue notice.

In the meantime, no coercive steps shall be taken against the petitioners as well proceedings in Criminal Case No.56 of 2018 pending before the Additional District and Session Judge SC/ST Court, Bagpat shall remain stayed.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)